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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.1056 of 2012
Cuttack, this the 08th January, 2013.

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)

Surendra Kumar Laxman Ghusekar,
Aged about 35 years,
Son of Laxman Dasarath Ghusekar,
At-Sant Tukdoji,
Ward-Pradny Nagar,
Nagar Nandori Road Hinganghat,
District-Wardha,
Maharashtra-442301

....Applicant

(By Advocates :M/s.A.Swain,S.C.Mohanty,N.C.Moharana,
P.K.Mishra,P.M.P.Singh)

-VERSUS-

Union of India represented through –

1. Secretary,
Ministry of Railway,
Railway Bhawan,
New Delhi-110 001.
2. General Manager,
East Coast Railway,
ECoR Sadan,
Chandrasekharpur,
Bhubaneswar-751017,
Dist.Khurda.
3. Chief Personnel Officer,
ECoR Sadan,
Chandrasekharpur,
Bhubaneswar-751017,
Dist. Khurda.
4. Deputy Chief Personnel Officer (Recruitment),
Railway Recruitment Cell,
East Cost Railway, Chandrasekharpur,
Bhubaneswar-751 017,
Dist. Khurda.

....Respondents

(By Advocate : Mr.T.Rath)

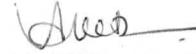
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O R D E R (oral)**A.K.PATNAIK, MEMBER (J):**

Heard Mr.A.Swain, learned Counsel appearing for the Applicant and Mr. T.Rath, Learned Standing Counsel, on whom a copy of this O.A. has been served, appearing for the Respondents and perused the materials on record.

2. The Applicant has filed this O.A seeking to quash the show cause notice dated 24.7.2012 (Annexure-A/4) in which the applicant was called upon to submit his reply by 23.8.2012. Upon hearing Mr.Swain, Learned Counsel for the Applicant and Mr.T.Rath, Learned Standing Counsel for the Railway, this O.A. is disposed of with liberty to the Applicant to submit his reply within a period of fifteen days from the date of receipt of copy of this order and on receipt of such reply, the Respondent No.4 is directed to consider and communicate the decision thereon in a reasoned/speaking order to the Applicant within a period of 45 days from the date of receipt of the reply of the applicant. It is, however, made clear that I am not expressing any opinion on the merit of the matter. No costs.

4. On the prayer of the Learned Counsel for the Applicant copy of this order along with copy of the OA be sent to the Respondent No.4 at his costs.


(A.K.Patnaik)
Member (Judicial)